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इस भाग में भिन्न पृष्ठ संख्या दी जाती है जिससे कि यह अलग संकलन के रूप में रखा जा सके।
Separate paging is given to this Part in order that it may be filed as a separate compilation.

MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS
(Legislative Department)

New Delhi, the 20th August, 1998/Shravana 29, 1920 (Saka)

The following Act of Parliament received the assent of the President on the 20th August, 1998, and is hereby published for general information:—

THE GOVERNORS (EMOLUMENTS, ALLOWANCES AND PRIVILEGES) AMENDMENT ACT, 1998

No. 27 OF 1998

[20*th August*, 1998.]

An Act further to amend the Governors (Emoluments, Allowances and Privileges) Act, 1982.

BE it enacted by Parliament in the Forty-ninth Year of the Republic of India as follows:—

1. This Act may be called the Governors (Emoluments, Allowances and Privileges) Amendment Act, 1998. Short title.

Amendment of Act 43 of 1982.

2. In section 3 of the Governors (Emoluments, Allowances and Privileges) Act, 1982, for the words "rupees eleven thousand per mensem", the words "rupees thirty-six thousand per mensem" shall be substituted and shall be deemed to have been substituted with effect from the 1st day of January, 1996.

RAGHBIR SINGH,
Secy. to the Govt. of India.

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